

(2020) 02 RAJ CK 0335
In the Rajasthan High Court
Case No : Civil Writ Petition No. 7176 Of 2017

Chail Singh

APPELLANT

Vs

State Of Rajasthan And Ors

RESPONDENT

Date of Decision : 19-02-2020

Acts Referred:

Citation : (2020) 02 RAJ CK 0335

Hon'ble Judges : Dinesh Mehta , J

Bench : Single Bench

Advocate : Dilip Mulchandani, Anjana Jawa

Final Decision : Disposed Of

Judgement

Heard.

It is submitted by learned counsel for the parties that the controversy involved in the present writ petition is squarely covered by a decision rendered in

Sohanlal Mathur Vs. State of Rajasthan & Ors.:S.B.Civil Writ Petition No.3631/2008, decided on 17.11.2008, which has been affirmed by Apex Court in SLP (Civil)No.14932/2012.

Learned Single Judge of this Court, while deciding the case of Sohanlal (supra) has relied on an earlier judgment in Sharvan Kumar Vs. State of

Rajasthan & Ors. (S.B.Civil Writ Petition No.2156/2007, decided on 05.09.2008). The Court held:-

“In view of whatever said above, this petition for writ deserves acceptance and, therefore, the same is allowed. The respondents are directed to

allow selection grade to the petitioner on completion of 18 years of service as per para 5 of the notifications dated 25.1.1992 and 17.02.1998. The

petitioner is declared entitled for getting the pay scale of Rs.1400-2600

(Rs.5000-8000) as second selection grade on completion of 18 years of service and the pay scale of Rs.5500-9000 on completion of 27 years of service as the third selection grade. The entitlement as declared above is required to

be executed by the respondents within a period of six months from today.â??

In this view of the matter, the instant petition is also allowed in the same terms and the petitioner is declared entitled for the grant of pay scale of

Rs.5000-8000 instead of Rs.4000-6000 as third selection grade. Thereafter, petitionerâ??s pay be revised as per the Revised Pay-Scale Rules of

2008. The needful be done within a period of three months from today.

The stay applications also stand disposed of accordingly.